

ITEM NO.4

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1742-1743/2017

INDRAJIT MALLAH

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH HOME
 DEPARTMENT SPECIAL SECRETARY TO GOVERNMENT
 OF UTTAR PRADESH

Respondent(s)

(IA No. 40575/2023 - GRANT OF BAIL)

Date : 27-03-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
 HON'BLE MR. JUSTICE VIKRAM NATH

For Appellant(s)

Mr. Krishna Pal Singh, AOR
 Ms. Anvita Aparajita, Adv.
 Mr. Mohan Singh Bais, Adv.

For Respondent(s)

Mr. Rana Mukherjee, Sr. Adv.
 Mr. Ankit Goel, AOR

UPON hearing the counsel the Court made the following
 O R D E R

1. The petitioner has filed an application claiming that he was juvenile on the date on which offences were committed.

2. We refer the application to the learned District and Sessions Judge, Kanpur, Uttar Pradesh with a direction to conduct an enquiry with regard to the issue of juvenility after following the procedure prescribed in law.

3. The report be submitted within eight weeks from today.
4. List this matter after 12 weeks.

(DEEPAK SINGH)
COURT MASTER (SH)

(ANJU KAPOOR)
COURT MASTER (NSH)